

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1960
TO BE ANSWERED ON 21ST DECEMBER, 2018**

NON-PRACTICING ALLOWANCE OF GOVERNMENT DOCTORS

1960. SHRI MD. BADARUDDOZA KHAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the doctors of Government hospitals are doing private practice despite taking non-practicing allowance, if so, the reaction of the Government thereto indicating the number of the doctors doing private practice across the country including West Bengal;
- (b) whether any steps are being taken by the Government to control it, if so, the details thereof; and
- (c) if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a): Health being a state subject, information pertaining to the doctors doing private practice across the country including West Bengal is not centrally maintained. As per Rule 13 of CHS Rules, 2014, persons appointed to the Central Health Service shall not be allowed private practice of any kind whatsoever including any consultation and laboratory service.

In one case reported from Central Government Health Services(CGHS) Delhi, disciplinary proceedings have been initiated against the concerned officer as per rules and procedure of the Government.

(b) & (c): As and when any instance of private practice by a Central Health Service doctor is brought to the notice of this Ministry, appropriate action is taken in the matter as per rules and procedure of the Government.

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